

(ग) क्या इन दो प्रभागों में कुछ ऐसे कर्मचारी भी हैं जो उनके मन्त्रालय की स्वीकृति कर्मचारी संख्या में नहीं आते और अन्य कार्यालयों से वहाँ प्रतिनियुक्ति पर आये हैं ; और

(घ) क्या ऐसे कर्मचारियों को मन्त्रालय में रखने का कारण यह है कि उनके मन्त्रालय के वरिष्ठ अधिकारी, साहित्यिक और तकनीकी कार्य करने के लिये अयोग्य हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० जी० के० आर० बी० राव) : (क) विवरण सभा पटल पर रखा गया है। [मन्त्रालय में रखा गया। देखिये संख्या LT-2646/70]

(ख) अवर सचिव-1

सहायक-5

प्रवर श्रेणी लिपिक-2

(ग) जो नहीं।

(घ) प्रश्न नहीं उठता।

Correcting Statement to Unstarred Question No. 1789 dated 22.11.1969 re.

Sacrifice of a Boy in Deori District of U. P.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : The following unstarred question was answered in the Lok Sabha on 22nd November, 1968 :

- whether a 12-year old Harijan boy was sacrificed in a village 'Lal' in District Deoria in Eastern U. P. during July 1968 ;
- whether it is also a fact that a person invited the said boy to his house for meals and that the boy was sacrificed there ;
- whether this was the third sacrifice in that house ; and
- if so, the action taken by Government in regard thereto ?

2. In the written answer to the question it was stated that a young Harijan boy was the victim of human sacrifice. Further inquiries have revealed that the victim did not belong to any Scheduled Caste. The word 'Harijan' may be deleted from the written answer given earlier to the question.

12.00 hrs.

CALLING ATTENTION MATTER OF URGENT PUBLIC IMPORTANCE

Reported retaliatory action by Foreign Airlines against concession to Indian passengers by Air-India

SHRI R. BARUA (Jorhat) : I call the attention of the Minister of Tourism and Civil Aviation to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported retaliatory action planned by certain foreign airlines against the decision of the Government of India to allow Indian passengers travelling by Air India to carry 100 dollars."

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : Sir, the question of relaxing foreign travel regulations has been under Government's consideration, and decisions taken in this regard were announced by the Finance Ministry on 18th February, 1970. One of the decisions is that persons who have not been abroad for a period of three years will be exempt from the operation of 'P' form control in respect of one visit abroad. The period of three years will be reckoned backwards from the date of commencement of the proposed visit. Persons going abroad under the scheme and travelling by Air-India will be given foreign exchange equivalent to \$100 for the entire trip by the Reserve Bank. This facility will be in addition to the travel facilities already admissible under the present 'P' form regulations and other approved visits such as business travel abroad, education, medical treatment, Haj pilgrimage, etc.

The entire range of traffic under these categories will continue to be available for competition amongst all airlines operating in India. Even for traffic under the new scheme there is no compulsion that people must travel by Air-India, but those who do so will get foreign exchange release equivalent to \$100 in recognition of the fact that the foreign exchange involved in their passage will be minimal.